

**HIGH COURT OF TRIPURA  
AGARTALA**

**WP(C)(PIL) No.21 of 2019**

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For Petitioner(s) : Mr. A.K. Bhowmik, Advocate General,  
Mr. Karnajit De, Addl. G.A.

For Respondent No.1 : Mr. B.C. Das, Sr. Advocate,  
Mr. J. Majumder, Advocate.

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**HON'BLE THE CHIEF JUSTICE MR. SANJAY KAROL  
HON'BLE MR. JUSTICE ARINDAM LODH**

**Order**

**27/09/2019**

Pursuant to order dated 27.09.2019 passed by learned Single Judge (*Chief Justice*), matter stands placed before the present Division Bench.

We have perused the order dated 27.09.2019 passed in CRP No.52 of 2019, titled as *The State of Tripura & others vrs. Communist Party of India (Marxist)*, and are of the considered view that the present petition be converted into a public interest litigation (PIL), for this Court is duty bound to protect public property occupied allegedly, illegally and unauthorisedly by major National political parties.

The Communist Party of India (Marxist) [CPI(M)] is already impleaded as party-respondent No.1.

As such, we implead Bharatiya Janata Party (BJP) as party-respondent No.2 and Indian National Congress (INC) as party-respondent No.3.

Mr. B.N. Majumder, learned counsel, has entered appearance on behalf of respondent No.2/BJP and Mr. P. Majumder, learned counsel, led by Mr. P.K. Biswas, learned Sr. Counsel, has entered appearance on behalf of respondent No.3/INC.

Mr. J. Majumder, learned counsel appearing for respondent No.1/CPI(M), fairly invites our attention to a document placed on the file of W.A. No.71 of 2018. The said document reads as under:

**Particulars of Un-authorized occupation of Government land by Political party under Bishalgarh Sub-Division.**

Sl. No.	Name of Tk	Name of mouja	Khatian No.	R.S. Plot	Area (quantum of land used by Party Office)	Situated and Name of political Party's party Office	Whether it is Khas/Dept. Land/Forest land	Name of land owner	Remarks
1	2	3	4	5	6	7	8	9	10
1	Rangmala	Ramnagar	1/52	1159	0.01	CPI(M) (Herma Bazar)	Khas Land	Tripura Sarkar	Illegally occupied
2	Rangapania	Rangapania	1/10	1424/P	0.02	CPIM (Ramchara)	Khas Land	Tripura Sarkar	Illegally occupied by both the parties
3	Do				0.02	BJP (Ramchara)			
4	Ghaniamara	K.K. Nagar	3/6	1523/P	0.004	INC(Durganagar)	Dept. Land	PWD, Govt. of Tripura	Illegally occupied
5	Do	Do	1/83	9579/P	0.006	CPIM(Nabinagar)	Khas land	Tripura Sarkar	Do
6	Do	Ghaniamara	1/13	3761/P	0.01	CPIM(Ghaniamara)	Khas	Do	Do
7	Do	Do	3/2	3122/P	0.002	BJP(Ghaniamara)	Deptt. land	PWD, Govt. of Tripura	Illegally occupied (Earlier belongs of INC but currently used by BJP)
8	Do	Do	4/2	3121/P	0.002	BJP(Ghaniamara)		Education Deptt., Govt. of Tripura	
9	N.C. Nagar	N.C. Nagar	6/2	7201/P	0.01	BJP	Deptt. Land	Panchayat Deptt., Govt. of Tripura	Illegally occupied
10	N.C. Nagar	N.C. Nagar	6/2	7201/P	0.01	CPIM	Do	Do	Do
11	Do	Do	2/3	2484/P	0.005	CPIM	Deptt. Land	PWD Deptt. Govt. of Tripura	Do
12	Do	Do	2/2	2266/P	0.005	CPIM	Deptt. Land		
13	Amtali	Amtali	1/118	1406/P	0.01	BJP	Khas	Govt. Tripura	Do
14	Debipur Tk	Radhan Nagar	5	711/P	0.02	CPIM (Debipur Bazar)	Dept	Education Deptt. Govt. of Tripura	Do
15	Do	Kamala Sagar	4	723/P	0.005	INC (Devipur)	Dept	PWD, Govt. of Tripura	Illegally occupied
16	Do	Devipur	6/1	1249/P	0.005	BJP (Devipur Bazar)	Dept	PWD, Govt. of Tripura	Do
17	Devipur	Devipur	6/6	2089/P	0.005	BJP (Kennannia)	Dept	PWD, Govt. of Tripura	Illegally occupied
18	Devipur	Devipur	6/6	2098/P	0.005	INC (Kennannia)	Dept	PWD, Govt. of Tripura	Illegally occupied
19	Madhupur	Kayeyadepa	4/6	2005/P	0.004	BJP (Kayeadepa)	Dept	PWD, Govt. of Tripura	Do
20	Do	Do	4/7	4336/P	0.001	BJP (Kamthana Bazar)	Dept.	PWD, Govt. of Tripura	Do
21	Do	Do	1/103	4371/P	0.005	BJP (Kamthana)	Khas	Tripura Sarkar	Do
22	Do	Purathal Rajnagar	2/6	760/P	0.003	BJP (Purathal Choumuhani)	Dept.	PWD, Govt. of Tripura	Do
23	Do	Do	1/41	774/P	0.002	Do	Khas	Tripura Sarkar	Do
24	Do	Do	2/3	4829/P	0.001	BJP (Arabinda Nagar)	Dept	PWD, Govt. of Tripura	Do

We notice that these details pertain only to the property situate in Bishalgarh Sub-Division.

As such, we direct the Secretary, Revenue Department, Government of Tripura to place on record by way of his personal affidavit, details of all such properties in relation to which proceedings for ejection/eviction stand taken against the political parties, registered or unregistered, or any one of their associated organizations. This he shall positively do within next 2(two) working days. Affidavit can be handed over in Court on the next date of hearing.

Registrar (Judicial) shall ensure that copy of order(s) as also the complete paper book is supplied to the learned counsel for the parties during the course of the day.

List the matter on 30.09.2019, as prayed for.

**(ARINDAM LODH), J**

**(SANJAY KAROL), CJ**

